

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- MA No. 168 ^{***} 2015

Titled: Bajaj Allianz Gen. Ins. Co. vs. Bishno Devi and Ans.
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

- Bishno Devi w/o Biharithal
R/o Village Debbi, Tehsil Hiranagar, Distt. Kathua
- Mohd. Shafi S/o Abdul Majeed
Caste Gujjar, R/o Village Bool, Ramkote
Tehsil Bellewas, District Kathua

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 22.04.20 8.00 A.M. / 10.00 A.M. or the next working day if 22.04.2020 is declared holiday in person or some recognized agent falling which appropriate order will be passed.

Given under my hand seal of the Court this 10th day of January, at Jammu 2020

Joint Registrar
JUDICIAL
High Court of J&K
JAMMU.

No.:-

Forwarded in original to the Editor Daily Excelsior Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 22.04.20 An amount of ₹ 500 vide No. 568 dated 22.4.2020 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Joint Registrar
JUDICIAL
High Court of J&K
JAMMU.

No 421

Copy of the above publication notice forwarded to the Incharge CPC, e-Courts, High Court of J&K, Jammu, for uploading the same on official website of the High Court of J&K

Joint Registrar
JUDICIAL
High Court of J&K
JAMMU.